HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE NINETEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 20924 OF 2023

Between:

Kosgi Venkatesh, S/o Kosgi Late Balaiah Aged 51 years, Occ- Agriculture, R/o H.No.2-57, Mudireddypally Village , Rajapur Mandal, Mahabub Nagar District Telangana-509202.

.....PETITIONER

AND

1. Union of India, Represented by its secretary Department of Environment, Forest and Climate Change, Indira Paryavaran Bhavan Jorbah Road New Delhi, 11003.
2. The State of Telangana, Rep. by its Prl. Secretary, Department of Environment and Forests, Secretariat, Hyderabad.
3. The Central Pollution Control Board, Rep by its Member Secretary, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032.
4. Telangana Pollution Control Board, Rep by its Member Secretary, A-3, Paryavaran Bhavan, Sanath Nagar Road, Sanath Nagar Industrial Estate, Hyderabad, Telangana 500018.
5. Telangana State Industrial, Infrastructure Corporation (TSIIC) Rep. by its Managing Director, 6th Floor, Parisrama Bhavan, Fateh Maidan Road, Basheerbagh, Hyderabad, Telangana- 500 004.
6. The District Collector, Mahabub nagar District.
7. M/s. Hetero Drugs and Labs Ltd, (Three Units) Rep. by its Managing Director, Plot No. S 2A1 to SA11, S2/B, Polepally SEZ, Jadcharla Mandal, Mahabub Nagar District, Telangana- 509301.
8. M/s. Amneal Oncology (Epsilon Pharma) Pvt. Ltd, Rep. by its Managing Director, Plot No. S-3-5, Polepally SEZ Jadcharla Mandal, Mahabub Nagar Dist Telangana-509301.

9. M/s. Arabindo Pharma Ltd, (Two Units) Wytells Pharma Pvt.Ltd., Rep. by its Managing Director Plot No. S-1 and S 1P, Polepally SEZ Jadcharla Mandal, Mahabub Nagar Dist Telangana-509301.

10. M/s. APL Health Care Ltd, Rep. by its Managing Director Plot No. S-1 B, Polepally SEZ Jadcharla Mandal, Mahabub Nagar Dist Telangana-509301.

11. M/s. Evergreen Life Sciences (Optimus Generics) Ltd., Rep. by its Managing Director Plot No. S 13, 14, S-8, S-9, Polepally SEZ Jadcharla Mandal, Mahabub Nagar Dist Telangana-509301.

12. M/s. Mylon Laboratories Ltd, Rep. by its Managing Director Plot No. S-16-17/A, Polepally SEZ Jadcharla Mandal, Mahabub Nagar Dist Telangana-509301.

13. M/s. Shilpa Medicare Ltd., (Three Units) Rep. by its Managing Director Plot No. S 20 to S 22, and S 23, S24/A, And S 24/B, S-25, S-26, Polepally SEZ Jadcharla Mandal, Mahabub Nagar Dist Telangana-509301.

14. M/s. Shri Kartikeya Pharma Units-II, Rep. by its Managing Director, Plot No. S-18, Sy.No.412,418-435,437-445, Polepally SEZ Jadcharla Mandal, Mahabub Nagar Dist Telangana-509301.

15. M/s Elan Berry Gas Company Ltd, Rep. by Managing Direction Polepally SEZ, Jadcharla mandal Mahaboob Nagar, Telangana-509301.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or order, more particularly one in the nature of WRIT OF MANDAMUS, declaring the action of the Respondent authorities, in not initiating criminal action on Respondent No.7 to 15 as per section 19(1) of Environmental Protection Act,1986 and other relevant laws for causing pollution and contravening provisions of the Act in the villages of Mudireddipally, Rayapally, Gullagaddatanda, poleepally and the lands of the Petitioner in Sy No. 474/A, 475/E and 476/U admeasuring Acres 2-08 gunts situated in Rajapaur Village, Raja.pur Mandal, Mahabubnagar District and continuing the same inspite of being levied environmental compensation of Rs. 18,25,000/- as per the orders of the Honourable National Green Tribunal in O.A.189 of 2019 as illegal, unconstitutional and against the principles of natural justice and concept of welfare state and consequently direct the respondent authorities to initiate criminal action against Respondent No. 7 to 15 for contravening the provisions of Environmental Prevention Act as observed by Honourable National Green Tribunal, New Delhi in O.A.No.189 of 2019.

I.A.NO:1 OF 2023

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to act upon the representation of Petitioner dated-17/10/2022 and 22/10/2022.

Counsel for the Petitioner : SRI A.LIKITH REDDY, ADVOCATE FOR SRI TEKURU SWETCHA

Counsel for the Respondent Nos.1 & 3 : SRI GADI PRAVEEN KUMAR (DEPUTY SOLICITOR GENERAL OF INDIA)

Counsel for the Respondent No.2 : G.P FOR FORESTS

Counsel for the Respondent No.4 : SRI ZEESHAN ADNAN MAHMOOD

Counsel for the Respondent No.5 : SRI M.SRIKANTH REDDY (SC FOR TGIIC)

Counsel for the Respondent No.6 : G.P FOR REVENUE

Counsel for the Respondent Nos.7 to 15 : --

The Court made the following ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.20924 of 2023

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri A.Likith Reddy, learned counsel appearing for Ms.T.Swetcha, learned counsel for the petitioner, seeks permission of this Court to withdraw the writ petition. A letter dated 17.06.2025 seeking permission of this Court to withdraw the Writ Petition is also filed in the Registry.

2. In view of the aforesaid, this Writ Petition is **dismissed as withdrawn**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K.BHAVANI SWAMY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CC's to G.P FOR REVENUE, High Court for the State of Telangana at Hyderabad. (OUT)
2. Two CC's to G.P FOR FORESTS, High Court for the State of Telangana at Hyderabad. (OUT)
3. One CC to SRI TEKURU SWETCHA, Advocate [OPUC]
4. One CC to SRI M.SRIKANTH REDDY (SC FOR TGIIC) Advocate [OPUC]
5. One CC to SRI GADI PRAVEEN KUMAR (DEPUTY SOLICITOR GENERAL OF INDIA) Advocate [OPUC]
6. One CC to SRI ZEESHAN ADNAN MAHMOOD, Advocate (OPUC)
7. Two CD Copies

SA
GJR

HIGH COURT

DATED:19/06/2025



ORDER

WP.No.20924 of 2023

DISMISSING THE W.P

AS WITHDRAWN WITHOUT COSTS.

(11)
12/9/25